

**SCHEDULE
FORM B**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 27-03-2021

To
Interim Insolvency Resolution Professional (IRP)
Reg.No.IBBI/IPA-001/IP-P00972/2017-2018/11602
Door No.1186, Anna Nagar West End Colony
Chennai – 600 050.

From
Lekhaa Exports
11/7, Avvai Shanmugam Salai 1st Lane,
Royapettah,
Chennai – 600 014.

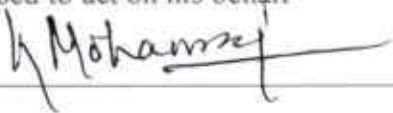
Subject: Submission of proof of claim.

Madam/Sir,

We Lekhaa Exports, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s.Free World Exports Pvt.Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	LEKHA A EXPORTS
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL.)	M.SUJATHA (PROPRIETRIX)
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	NO.11/7, AVVAI SHNAMUGAM SALAI 1 ST LANE, ROYAPETTAH, CHENNAI-600014 Email : ptc_alps@yahoo.com

PARTICULARS		
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	PRINCIPLE - 15 LAKHS INTEREST 7.70 LAKHS TOTAL : 22.70 LAKHS
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	ENCLOSED
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUITOR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	17.05.2018 BY CANARA BANK RTGS VIDE UTR NO. CNRBR 52018051700583313 FOR 50LAKHS
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	⁸³ [DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers]	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	A/C NAME : LEKHA EXPORTS A/C NO.: 1826 20100 1758 BANK NAME: CANARA BANK BRANCH: MID CORPORATE BRANCH SWIFT CODE : CNRBINBBMOB
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	AGREEMENT & E-MAILS

PARTICULARS
Signature of operational creditor or person authorised to act on his behalf 
Name in BLOCK LETTERS : K.MOHANRAJ
Position with or in relation to creditor : CEO, HUSBAND OF PROPRIETRIX
Address of person signing : 11/7, AVVAI SHANMUGAM SALAI 1 ST LANE, ROYAPETTAH, CHENNAI-600014

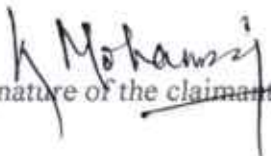
*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

⁸⁴[DECLARATION

I,K.Mohanraj (On behalf of Lekhaa Exports), currently residing at 11/7, Avvai Shanmugam Salai 1st Lane, Royapettah, Chennai-600014, hereby declare and state as follows:-

- 1 M/s.Free World Exports Pvt.Ltd., the corporate debtor was, at the insolvency commencement date, being the 27th day of March, 2021, actually in debted to me in the sum of Rs.22,70,000/-
- 2 In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: ENCLOSED
- 3 The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
- 4 In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

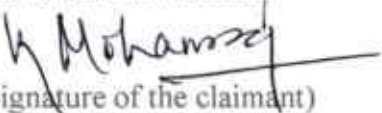
Date: Chennai - 27/03/2021
Place: Chennai


(Signature of the claimant)

VERIFICATION

I,K.Mohanraj on behalf of Lekhaa Exports, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this 27th day of March,2021


(Signature of the claimant)